

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 208 of 2019**

**IN THE MATTER OF:**

**M/s. Baver Suspension Pvt. Ltd.**

**...Appellant**

**Vs.**

**Mr. Ashok Kumar Verma & Ors.**

**...Respondents**

**Present: For Appellant: - Mr. Pradeep Dhingra, Mr. Mohit Nandwani, Ms. Kritika and Ms. Smigdha, Advocates.**

**For Respondents: - Mr. Rajiv Ranjan, Senior Advocate with Mr. Barun Kumar Sinha and Ms. Pratibha Sinha, Advocates.**

**O R D E R**

**30.08.2019—** Post the matter 'for orders' on 2<sup>nd</sup> September, 2019 before appropriate Bench. The Bench may consider as to whether any interim order is required to be passed for company's day-to-day functioning.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/g